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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 56 / 2015-Customs (N.T.)

New Delhi, dated the 4th June, 2015

S.O.(E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Principal Commissioner of Customs or Commissioner of Customs Chennai- IV to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Principal Commissioner or Commissioner of Customs, Chennai IV;
- (ii) the Principal Commissioner or Commissioner of Customs, Nhava Sheva-IV;
- (iii) the Principal Commissioner or Commissioner of Customs, ICD, Tughlakabad (Export), Tughlakabad;
- (iv) the Principal Commissioner or Commissioner of Customs, Air Cargo Complex (Export), New Customs House, New Delhi;
- (v) the Principal Commissioner or Commissioner of Customs, Chennai-VII Air Cargo;
- (vi) the Principal Commissioner or Commissioner of Customs, Hyderabad Commissionerate; and
- (vii) the Principal Commissioner or Commissioner of Customs, Kolkata (Port),

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s ITC Limited, Virginia House, 37, J.L. Nehru Road, Kolkata issued *vide* F.No. DRI/AZU/INV-41/2013/3342, dated the 18th December, 2014 by the Additional Director General, Directorate of Revenue Intelligence, Ahmedabad ZonalUnit, Ahmedabad.

[F.No. 437/04/2015-CusIV]

(Pramod Kumar)
Under Secretary to the Government of India